

red Question 2589 given in the Rajya Sabha on the 1st December, 1988 and state.

(a) whether Government have taken a decision on the Coca Cola application;

(b) whether the Coca Cola company, their licensees or associates, will be allowed the use of foreign trade mark in the domestic market; and

(c) whether in the case of Coed Cola, whether it will be direct or indirect consideration for the use of trade mark, since each and every bottle must necessarily contain the proprietary ingredients imported from the trade mark owner and whether prior permission of the RBI is necessary in this case?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) to (c) The Government have not taken a decision on the application of Coca Cola Company. The Government's Policy is generally not to allow the use of foreign brand name for sale in the domestic market. Under the Foreign Exchange Regulation Act, prior permission of the Reserve Bank of India for use of foreign trade marks is required if such use involves direct or indirect consideration

Properties auctioned under income tax act to curtail black money transactions

1017. SHRI V. GOPALSAMY;
SHRI T. R. BALU:

Will the Minister of FINANCE be pleased to state;

(a) the number of properties auctioned by Government under Income Tax Act in each State to curtail black money transactions during the last three years, yearwise and Statewise;

(b) the total amount earned by Government in each year in this regard through public auction;

(c) the number of properties which are in the process of being acquired;

(d) whether any special cell has been set up in each of the Income Tax division to unearth black money transactions in urban property dealings; if so, the details thereof; and

(e) what steps are being taken to speed up the acquisition and auction of properties where black money is involved in the purchase of such properties?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) The provisions relating to pre-emptive purchase of immovable properties under Chapter XXC of the Income Tax Act are in operation at six places viz., Bombay, Delhi, Madras, Calcutta, Bangalore and Ahmedabad. The number of such properties auctioned by the Government in the last three years is as under:—

	1986-87	1987-88	1988-89
Bombay		6	35
Delhi.....1		7	19
Madras5		4	9
Bangalore			10
			3
Calcutta			

(b) The total amount of profit made by Government through public auctions yearwise is as under;

Year	Profit
	Rs.
1986-8-7	. 1,74,25,000
1887-88	. 2,57,70,111
1988-89	. 7,60,20,421

(c) Upto 31.3.1989, 306 properties have been purchased under the provisions of Chapter XXC of the Income Tax Act. During the month of April, 1989 five more cases were under process of being purchased u/s 269UD(1)

(d) No, Sir, However, during the course of searches, surveys and enquiries the officials of the investigation wing may come across evidence relating to investment of unaccounted income/wealth in real estate transactions. At that time appropriate action is taken in such cases.

(e) Statutory time bound steps have been provided for making speedy purchases of properties in the cities where provisions of Chapter XXC are in operation. The orders of purchase u/s 269UD(1) have to be passed within two months of the submission of statements in forms 37-1.

The properties so purchased are put to public auction soon thereafter provided no litigation is pending against such properties.

Setting up of joint ventures in third world countries by India and China

1018. SHRI SURESH PACHOURI: Will the Minister of COMMERCE be pleased to state;

(a) whether it is a fact that India and China have agreed for the setting up of joint ventures in the third world countries; and

(b) if so, what are the details of agreements and what are the names of the countries where such joint ventures are proposed to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) No, Sir.

(b) Does not arise

Attack by Nagas on Assam village situated near Assam-Nagaland borders

1019. SHRI SURESH PACHOURI;

SHRI SURESH KALMADI;

Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether it is a fact that recently Nagas attacked some villages in Rajapukhuri inhabited by the Assamese people near Assam-Nagaland border; if so, what are the details in this regard;

(b) whether 30 people were killed and 54 injured as a result thereof; and

(c) what was the role of C.R.P.F. to defuse the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV): (a) According to reports received from Government of Assam about 100 armed miscreants from Nagaland had attacked the Rajapokhuri village of Assam on its border with Nagaland in the early hours of 7.4.89.

(b) Reportedly 25 persons were killed; and 64 injured in the said attack.

(c) Since some allegations have been made against the role of CRPF, which is deployed as a neutral force to maintain peace in the area, an enquiry by a Sector Officer of the Central Government has been instituted in this regard.